

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:4091
ANSWERED ON:26.08.2011
AWARD/GRANT OF MINING LEASE
Patel Shri Devji

Will the Minister of MINES be pleased to state:

- (a) whether the Government proposes to award/grant mining lease through competitive bids;
- (b) if so, the details thereof; and
- (c) the progress made in this regard alongwith its present status?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a) to (c): The Government had amended the Mines and Minerals (Development and Regulation) Act, 1957, vide Gazette (Extraordinary) Notification No. 43 dated 9th September, 2010 to introduce provisions in the said Act for awarding mining licences for coal minerals through a process of competitive bidding. Vide this amendment, Section 11A has been inserted in the Mines and Minerals (Development and Regulation) Act, 1957. In addition, the National Mineral Policy, 2008, advocates, with respect to non-coal non-fuel minerals, that transparency in allocation of concessions will be ensured. In pursuant of this policy, the proposed legislative changes in the form of MMDR Bill is under the consideration of the Government.